

Central Administrative Tribunal  
Principal Bench

R.A. No. 277 of 2000  
in  
O.A. No. 1349 of 1996

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New Delhi, dated this the 28th March, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE MR. KULDIP SINGH, MEMBER (J)

In the matter of:

Dinesh Kumar Verma .. Review Applicant

Versus

Union of India .. Respondents

ORDER (By Circulation)

S.R. ADIGE, VC (A)

Perused the R.A.

2. Applicant while serving as Medical Officer under Government of Punjab appeared in IAS etc. Examination, 1983 and was allotted to Indian Revenue Service which he joined on 15.1.85.

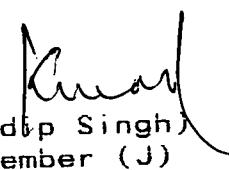
3. Respondents denied him pay protection because he was holding the post of Medical Officer under Punjab Government.

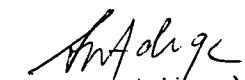
4. Applicant in his additional affidavit has relied upon an order dated 4.4.97 confirming various doctors working under Punjab Government, who, applicant claims, are junior to him. He also relies upon Para 4.1 of respondents' reply in which it is stated that he was allowed to maintain lien on the post of Medical Officer for two years on his joining IC & CES on 15.1.85.

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5. In the absence of any clear orders produced by applicant showing that he held the post of M.O. under Govt. of Punjab in a substantive capacity, when he was selected for IRS, the Tribunal's order dated 2.8.2000 in O.A. No. 1349/96 does not warrant any review.

6. R.A. is rejected.

  
(Kuldip Singh)  
Member (J)

  
(S.R. Adige)  
Vice Chairman (A)

/GK/